

districts of Dhanbad, Lohardaga, Ranchi, Gumla, Paschim Singhbhum and Purb Singhbhum forming parts of Chotanagpur - Santhal Pargana have higher literacy rate than average literacy rate for Bihar as a whole. Similarly, the districts of Palamu, Hazaribagh, Giridih, Deoghar, Dumka, Shahib Ganj and Godda have lower than average literacy rate of Bihar as a whole.

(b) Over 91% of the total tribal population of Bihar live in Chotanagpur-Santhal Pargana area. However, of the total population in the area, the tribals constitute slightly over 30%.

(c) Universalisation of Elementary Education and universal retention of children upto 14 years of age in schools in a programme of Non-Formal Education and the National Literacy Mission which aims at imparting functional literacy to 80 million adult illiterates in the 15.35 year age group by 1995, form an integral part of a larger programme for eradication of illiteracy in the country, including the State of Bihar. Besides these measures, total literacy campaigns in two districts of the region and the Bihar Education Project to be implemented in phases with partial UNICEF assistance constitute additional efforts in the direction.

[English]

Lease Hold rights of Slum Tenements in Delhi

2550. SHRI KALKA DAS: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Slum Tenements in Union Territory of Delhi in respect of which notification for lease-hold rights had been issued in 1984;

(b) the amount of charges likely to be recovered from said Slum Tenements as per

the notification and the criteria thereof; and

(c) the manner in which the costs determined for the Slum Tenements constructed in Swamy Dayanand Colony, Chandrashekhar Azad Colony, Ambabagh and Padam Nagar, Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM) : (a) to (c). Delhi Administration have reported that 13212 slum tenements including those mentioned in Part (c) of the Question are covered by the Government of India order dated 11.6.1984 for conferring lease hold rights on the allottees/occupants.

The cost of these slum tenements is fixed as 20 times the annual economic licence fee. The allottees have represented against the liquidation cost which is under consideration of the Government. The amount of charges likely to be recovered from the slum tenements would be known only after the cost has been finalised.

Ganga Action Plan

2551. SHRISYED SHAHABUDDIN: Will the Minister of ENVIRONMENT & FORESTS be pleased to state:

(a) the present status of implementation of the Ganga Action Plan in terms of outlay and progress of major schemes;

(b) the impact of the plan by 31st March, 1991 in terms of the purity level of the waters of mid-stream Ganga relative to the state of purity before the Plan came into operation; and

(c) the revised estimate of the total cost of the Plan and the likely date of its completion?